

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 523 of 2020

IN THE MATTER OF:

V. V. & Sons LLC

...Appellant

Versus

Bajaj Herbals Ltd.

...Respondent

Present:

For Appellant: Mr. Manu Bakshi and Mr. Kunal Madan, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

13.08.2020: Heard learned counsel for the Appellant. With reference to page no. 281 and 282 of the appeal paper book it is demonstrated by learned counsel for the Appellant that there was no dispute in regard to nature of debt and Respondent had undertaken to settle the claim and make the payment.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within two days.

Post the appeal 'for admission (after notice)' on **14th September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc